

C.C.A. 41/2000
INCA 897/92

10.8.2000

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. S. Dayal, A.M.

Sri H.S. Srivastava for the applicant.
Sri G. R. Gupta for the respondents.

Heard learned counsel for the parties.
Sri G.R. Gupta, learned counsel for the Opposite parties has submitted that the Opp. parties are very keen to comply with the directions of this Tribunal. The copy of the order was received on 31.1.2000 and thereafter steps have been taken. He has submitted that the Opp, Parties may be granted three months time further to comply with the order.

The application is disposed of finally on the basis of the aforesaid statement that the order of the Tribunal shall be complied with, within three months and also with the condition that no further time shall be allowed. No order as to costs.



A.M.



V.C.

Nafees.